

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 906 of 2019

IN THE MATTER OF:

Rakesh Wadhawan

....Appellant

Vs.

Bank of India & Anr.

....Respondents

Present:

For Appellant:

Mr. Subir Kumar, Advocate

Mr. A.K. Mishra, Advocate for R-1.

Ms. Meghna, Advocate for RP/ R-2.

For Respondents:

Ms. Sushmita Banerjee, Advocate

**Mr. Ritin Rai, Sr. Advocate with Mr. C.A. Sinha,
Advocate for Suraksha ARC**

Ms. Pallavi Pratap, Advocate for PMC Bank

**Mr. Saurabh Upadhyay and Ms. Hardika,
Advocates**

**Ms. Anju Thomas and Mr. Sunil Fernandes,
Advocates**

ORDER

04.03.2020: At request of Learned Counsel for the Appellant, the matter is adjourned 'for hearing' on **16th March, 2020**. The parties are directed to get ready for the purpose of advancing Arguments.

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

sa/nn